

balanced and truthful reporting and publication. Further, to endeavor to build a strong public opinion to discourage and deter the indolent, dishonest and corrupt.

- (12) Appeal to the higher judiciary to appreciate the sensitivity of functioning and objectives of the Lokayukta and inquiries, investigations being conducted by them and the desirability of the same being continued unimpeded, except in exceptional circumstances, specially so, since the findings and conclusions are for the purpose of the recommendations only.
- (13) Lokayukta(s)/Uplokayuktas be treated as 'State Guest' by those States that are not observing this protocol.

Complaints of misuse of RTI Act

†712. SHRI MUKHTAR ABBAS NAQVI: Will the PRIME MINISTER be pleased to state:

- (a) whether complaints regarding a large scale misuse of RTI Act are being received from various States and Union Territories;
- (b) if so, the number of complaints regarding misuse of RTI Act received so far and from where they have been received;
- (c) whether Government is contemplating to make necessary changes, amendments, modifications in the RTI Act in order to check such misuse, if so, by when; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANSAMY): (a) No, Sir.

- (b) This information is not maintained centrally.
- (c) Government is not proposing to make amendment to the RTI Act to check its alleged misuse.
- (d) Does not arise.

†Original notice of the question was received in Hindi.